

I, therefore, urge upon the Government of India to come forward with a decision to publish cheaper edition of Rabindra Rachanavali in Bengali. The huge number of Rabindra-lovers are eagerly awaiting for the immediate decision of the Central Government in this respect.

(vi) **ALLEGED UNAUTHORISED IMPORT OF POLYESTER FILAMENT IN THE COUNTRY.**

SHRI RATANSINH RAJDA (Bombay South): Synthetic textile industry and decentralised art silk industry, especially silk and art silk mills, and art silk weaving industry are very much perturbed at allowing of unauthorised import of polyester filament yarn by cotton textile mills in huge quantity involving foreign exchange worth crores of rupees, against the laid down policy of the Government. It appears that some industrial magnates from cotton textile mills wielded undue influence and persuaded the Textile Commissioner, Bombay to permit them to import polyester filament yarn under O.G.L. as actual users. The Textile Commissioner issued press note allowing import of partially and fully oriented polyester filament yarn by cotton textile mills which was previously allowed to texturisers, crimpers and units having licence under 23(5) of Schedule 1 of the Industries (Development and Regulation) Act, 1951. This press note connived at letter No. 16(14)/IL/73/MP/495 issued by the office of the Textile Commissioner to cotton textile mills to get endorsement and separate licence under 23 (5) from the Ministry of Industry for 100% use of polyester filament yarn. It is learnt that even the Director, Department of Textiles, Ministry of Commerce, objected to, the aforesaid press note without obtaining formal approval of the Government of India. Fortunately, Custom authority stopped the con-

signment of POY/PFY (partially and fully oriented polyester filament yarn) illegally imported by some industrial establishments in Bombay as their industrial licence was not valid for the import of items under 23 (5) of the Schedule 1 of Industries (Development and Regulation) Act, 1951. The Collector of Customs issued show cause notices to defaulting mills importing POY/PFY in contravention of the prohibitions under clause 3 of the Imports (Control) Order, 1955. The said consignments were released under Bond by the Collector of Customs, probably under pressure from some quarters.

In the meantime, the then Minister for Commerce announced at a Press Conference in Bombay categorically that the question of merging units of 23 (1) and 23 (5) into one fold does not arise i. e. the Cotton Textile Mills and Artsilk units cannot be merged together. It is surprising that despite clear policy statement by the Commerce Minister the Taxtile Commissioner suggested to merge units under 23 (1) and 23 (5) into one fold. It is quite understandable that the Directorate General of Technical Development (DGTD) and the Secretary of the Industry Department raised objection to such move.

It is essential that the serious breach of laid down policy should be rectified and a thorough inquiry into the whole affair should be instituted so that healthy practice and guidance emerges ultimately and culprits are brought to book and the country is saved from suffering a loss of foreign exchange worth crores of rupees.

(vii) **REPORTED KILLING OF TWO HARIJANS IN VILLAGE MOHAN-PURA OF ALIGARH DISTRICT IN U. P.**

श्री मंगल राम प्रेमी (बिजनौर) :  
मान्यवर, मैं इस सम्मानित सदन के माध्यम

से सरकार का ध्यान उत्तर प्रदेश के अलीगढ़ जनपद के गांव "मोहनपुरा" निवासी स्वर्गीय तेजपाल व उसका लड़का राजेन्द्र कुमार (दोनों बाल्मीकि) हरिजन जिनको दिनांक 1 जून, 1982 की रात्रि में करीब 12 बजे उनके मकान पर गोली मार कर हत्या कर दी गई, की ओर आकृष्ट करना चाहता हूं।

1 जून की रात्रि में 10-12 बन्दूकधारी, जिन्होंने अपने मुंह कपड़े से ढक रखे थे, मोहनपुरा ग्राम के बाल्मीकियों के घर में घुस गए। तेजपाल के परिवार में कई सदस्य जाग गये थे। इस कारण बन्दूकधारियों ने पहले साइकिल निकाली और पकड़े जाने की आशंका से तेजपाल और उसके पुत्र राजेन्द्र कुमार पर गोली चला दी। संयोग से तेजपाल की चाची बुढ़िया सरस्वती और पत्नी रामवती बच गई। गोली दागने के बाद बन्दूकची एक गले में पहनने की हंसली, एक जोड़ी हाथों के कड़े, कानों के एक जोड़ी कुंडल, नाक में पहनने की नथ, आदि सोने का जेवर, कमर में पहनने का एक कुन्दा, पैरों के एक जोड़ी पायल, पैरों में पहनने के एक जोड़ी लच्छे आदि चांदी के जेवर एवं एक हजार रुपये के अलावा 10 नये कपड़े के पीस एवं 15 कीमती साड़ियां लूट कर ले गए।

उक्त कांड का कारण केवल यह बताया जाता है कि तेजपाल का पुत्र राजेन्द्र कुमार जो कलकत्ता में ढाई साल से नौकरी करता था, ने अपने पिता के नाम एक पत्र लिखा था जिसमें अपना नाम राजेन्द्र कुमार चौहान (चौहान सरनेम) लिखा था। जब इस पत्र को पढ़वाने के लिए गांव के ठाकुर के घर इस लड़के की मां गयी तो इसे पढ़ कर ठाकुर की लड़की ने अपने बाप से पूरी बात बताया, जिस पर ठाकुर ने आश्चर्य किया

और आगबबूला हो गया कि यह नीच जाति का लड़का अपने बाप की औलाद बदल कर उच्च जाति का बनना चाहता है। इस कारण ठाकुर काफी उद्वेलित हो गये। जब 12 मई, 82 को उक्त लड़का राजेन्द्र कुमार कलकत्ता से घर मोहनपुरा आ रहा था, तो उस की सब से पहले मुलाकात ठाकुर से हुई और कुछ कहासुनी हो गई। उसे यह नहीं मालूम था कि इतनी छोटी सी बात (चौहान सरनेम लिखने पर नाराजगी में) उसके परिवार का सर्वनाश भी हो सकता है।

उक्त ठाकुर परिवार के लोग अन्य असामाजिक तत्वों से मिल कर उक्त शर्मनाक एवं वीभत्स घटना घटित करने में सफल हो गये। इस से स्थानीय गरीब हरिजनों में भय का वातावरण व्याप्त है। मृतक परिवार की विधवा महिलायें गांव में पुनः जाने पर मारे जाने के भय से दिल्ली आई हुई हैं और करीब सभी मंत्रियों के दरवाजे खटखटायीं। लेकिन अभी तक किसी ने एक नहीं सुनी। अपराधी ठाकुर अब भी चिल्ला-चिल्ला कर गांव में कहर रहा है कि जिस दिन ये विधवायें गांव में आ गईं, दोनों को गोली से उड़ा दूंगा और इस परिवार को ही समाप्त कर दूंगा।

अतः सदन के माध्यम से सरकार से अनुरोध है कि इस घटना की न्यायिक जांच सी. बी. आई. द्वारा कराई जाय, इन गरीब बाल्मीकि परिवारों को न्याय दिलाया जाय और इस मृतक परिवार को आर्थिक सहायता दी जाय।

PROF. MADHU DANDAVATE (Rajapur) Sir, yesterday we had requested the Speaker that the Minister should make a statement.

MR. DEPUTY-SPEAKER. It was left to the Minister.

PROF. MADHU DANDAVATE:  
You look at the records.

MR. DEPUTY-SPEAKER: It is left to the Minister. We cannot direct him to give a reply. It is left to the Minister.

PROF. MADHU DANDAVATE:  
Just a minute. I myself had made the suggestion and requested that in order to end this impasse, he may be permitted to raise the question under 377 and the Minister should also reply. You will find even in the Press this is mentioned. Even in the records of the Lok Sabha it is mentioned. So, I think, it is imperative that the Minister should make a statement. You have heard the episode. How gruesome is the episode. Only for a Harijan changing his name, he has been murdered. I do not know what has happened to their conscience.

SHRI HARIKESH BAHADUR  
(Gorakhpur): The Minister should come with a statement.

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
AND DEPARTMENT OF PARLIAMENTARY  
AFFAIRS (SHRI P. VENKATASUBBAIAH):  
Whatever is there in the proceedings,  
I am not aware of it because I was  
not in the House at the time.  
(Interruptions)

MR. DEPUTY-SPEAKER:  
Please hear him. You hear him.  
What is there? You must hear.

SHRI P. VENKATASUBBAIAH:  
I am told my senior colleague was  
here. I will convey the feelings of  
the Hon. Members to our senior  
Minister. (Interruptions)

PROF. MADHU DANDAVATE:  
If he is not ready with the statement  
to-day, on some other day-tomorrow  
is the last day of the week; let him  
make a statement tomorrow.

MR. DEPUTY-SPEAKER: He  
has said he would convey to his  
senior colleague. Let us wait.  
(Interruptions)

SHRI RAM VILAS PASWAN  
(Hajipur): I am on a point of  
order. Yesterday this was decided.

MR. DEPUTY-SPEAKER: He  
has already replied.

श्री राम विलास पासवान : मेरा प्वाइन्ट  
आफ आर्डर है। कल स्पीकर साहब ने  
रूलिंग दी थी कि मिनिस्टर रेप्लाई  
करेंगे।

The Minister will make a state-  
ment. Now he says he will only  
convey.

MR. DEPUTY-SPEAKER: No  
ruling has been given. If you want,  
I will look into the proceedings. No  
ruling was given. Now Mr. Rakesh,  
you have one 377.

(Interruptions)

MR. DEPUTY-SPEAKER: It is  
already over. (Interruptions) Mr.  
Venkatasubbaiah got up and said  
that he did not know what happen-  
ed yesterday; and, therefore, he would  
communicate it to his colleague, the  
senior Minister. (Interruptions)

PROF. MADHU DANDAVATE:  
You know what had happened. I  
have pointed out to you about the  
proceedings of the Lok Sabha. Aie  
that, I think it is imperative that h  
should make a statement.

MR. DEPUTY-SPEAKER: H:  
has just now said that he would  
communicate it to his colleague.

PROF. MADHU DANDAVATE:  
Let him assure that he will come with  
a statement.

MR. DEPUTY-SPEAKER : Let us wait.

SHRI HARIKESH BAHADUR : We want an assurance.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Let him make a statement tomorrow.

SHRI HARIKESH BAHADUR : Let him make a statement.

MR. DEPUTY-SPEAKER : This compulsion is not proper. (*Interruptions*) He has already said: respecting the Member and the House, he has said that he would communicate the feelings to his senior Minister. And you will have to wait.

SHRI HARIKESH BAHADUR : We want an assurance.

PROF. MADHU DANDAVATE: Let me point out to you a fallacy in your argument, Sir. While I agree that normally, a Minister is under no obligation to reply to a 377, I wanted to point out to you that when I made a suggestion, the Speaker accepted it. You will find that as a part of the records of the Lok Sabha. And there, when the Speaker also accepted the suggestion that he would make a statement under 377 i. e. that the Hon. Minister would reply or make a statement thereon, it is necessary. (*Interruptions*) So, there is no choice before the Minister.

MR. DEPUTY-SPEAKER: He has already said that...

PROF. MADHU DANDAVATE : You do not know what he said. He said he would communicate the feelings to his senior Minister. There is no assurance. The choice is not left to him. When the Speaker has given a direction, he has to obey it. (*Interruptions*) Tomorrow he may make the statement.

SHRI RAMAVATAR SHASTRI (Patna) : You are bound by that ruling of the Speaker.

SHRI HARIKESH BAHADUR : Government should come with a statement. (*Interruptions*)

MR. DEPUTY-SPEAKER : Now Mr. Rakesh. We were so happy that Zero Hour was not there to-day; but you are making this another Zero Hour. (*Interruptions*) You wanted something. That was allowed, and the Minister also was good enough to rise and say that he would communicate. (*Interruptions*) What else do you want? What more can be done?

PROF. MADHU DANDAVATE : Can you not give the direction in terms of the ruling of the Speaker yesterday?

AN HON. MEMBER : You cannot rule out the ruling of the Speaker. You are the Deputy Speaker.

MR. DEPUTY-SPEAKER : There was no ruling at all. I have already said that there was no ruling. (*Interruptions*) There was no ruling. (*Interruptions*)

SHRI HARIKESH BAHADUR : You can abide by the ruling of the Speaker.

PROF. MADHU DANDAVATE: You cannot give your ruling on wrong information. When he had already made an observation, you cannot.....(*Interruptions*)

MR. DEPUTY-SPEAKER : I have already said on the point of order raised by Mr. Paswan that there was no ruling from the Chair. (*Interruptions*) The Minister got up and stated that he would communicate. (*Interruptions*)

श्री राम विलास पासवान : आप तो हिन्दी समझते नहीं हैं। आपने तो सुना नहीं है। मैंने कहा कि स्पीकर ने ऐसा कहा था और आप उल्टा बोल रहे हैं। (व्यवधान)

SHRI SATYASADHAN CHAKRABORTY: There was a commitment.

SHRI RAMAVATAR SHASTRI: He will only communicate; and what after that? (Interruptions)

MR. DEPUTY-SPEAKER : I think from the proceedings I find that there was no commitment from the Chair. I have said that there was no commitment by the Chair. Mr. Rakesh. (Interruptions)

SHRI RAM VILAS PASWAN : The Minister of Parliamentary Affairs is sitting here. (Interruptions)

MR. DEPUTY-SPEAKER : Mr. Rakesh. There is no commitment.

PROF. MADHU DANDAVATE: I will quote. Yesterday the Speaker said that he had already allowed him to raise the issue earlier. I said, what harm is there if you formally allow him to do it under 377. (Interruptions)

MR. DEPUTY-SPEAKER : There was no commitment by the Chair, I have already said. In spite of that, he got up and said that he will communicate the feelings of the Hon. members to his senior colleague. You have to wait. (Interruptions)

MR. DEPUTY-SPEAKER : I am sorry, I am not going to allow anything on this discussion. Mr. Rakesh. (Interruptions)

MR. DEPUTY-SPEAKER : Please don't record anything.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I have already replied to Prof. Madhu Dandavate. That is over.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Mr. Rakesh. He said, he will communicate the feelings of the Hon. members to his colleague. Why can't you wait ?

(Interruptions)\*\*

SHRI SATYASADHAN CHAKRABORTY : The question is of making a statement. Since you are here, you can say that there will be a statement tomorrow.

MR. DEPUTY-SPEAKER : Mr. Rakesh.

PROF. MADHU DANDAVATE : Let it be understood that tomorrow we will insist upon a statement from the Minister.

(Interruptions).

MR. DEPUTY-SPEAKER : It is upto you. I am not concerned with it.

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Rakesh. The subject has already been closed. You have to wait.

(Interruptions)

MR. DEPUTY-SPEAKER : I am not going to allow any discussion on this. I have already given my final decision.

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Rakesh. Please do not record anything else.

(Interruptions)\*\*

SHRI RAM VILAS PASWAN :  
At least you hear me.

MR. DEPUTY-SPEAKER : I  
have already heard you.  
(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Do  
not record anything.  
(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I  
have already said that I have gone  
through the proceedings and there is  
no commitment by the Chair. How  
can we conduct the deliberations at  
all? Should I say something?  
(Interruptions)\*\*

SHRI HARIKESH BAHADUR :  
It is a serious matter. That is why I  
say that the Minister should come  
out with a statement.

MR. DEPUTY-SPEAKER : It is  
only serious things which are dis-  
cussed here.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER :  
Everything is serious.  
(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I  
have already said that there was no  
commitment by the Chair yesterday,  
but still the Minister was good  
enough to get up and say that he  
will communicate the feelings of the  
Hon. members to his colleague, Mr.  
Venkataraman. Therefore, you have  
to wait. This is final.

SEVERAL HON. MEMBERS :  
No. (Interruptions)

AN HON. MEMBER : Here is a  
commitment by the Chair. (Interrup-  
tions)

SHRI SATYASADHAN CHAK-  
RABORTY : There was a com-  
mitment by the Chair.

MR. DEPUTY-SPEAKER : Mr.  
Rakesh. You carry on.  
(Interruptions)

MR. DEPUTY-SPEAKER ; Then  
I go to the next subject.  
(Interruptions)

MR. DEPUTY-SPEAKER : Shri  
Zainul Basher. (Interruptions)

SHRI SATYASADHAN CHAK-  
RABORTY : This way the  
House would not function.

MR. DEPUTY-SPEAKER : I  
know how to make the House  
function. You cannot stop the  
proceedings. You carry on. Mr.  
Zainul Basher.

(Interruptions)

(viii) NEED FOR IMPROVEMENT IN  
THE WORKING OF TELEPHONES  
IN GHAZIPUR DISTRICT OF  
U. P.

श्री जैनुल बशर (गाजीपुर) : उपाध्यक्ष  
महोदय, मैं नियम 377 के अधीन निम्न-  
लिखित विषय की ओर मंत्री महोदय का  
ध्यान आकर्षित करना चाहता हूँ।

मैं उत्तर प्रदेश के गाजीपुर जिले में  
टेलीफोन व्यवस्था की असंतोषजनक स्थिति  
की तरफ संचार मंत्री का ध्यान आकर्षित  
करना चाहता हूँ। गाजीपुर शहर में अण्डर-  
ग्राउन्ड केबिल लगाए जाने की व्यवस्था की  
गई है, परन्तु अभी तक सामग्रियों के अभाव  
में कार्य शुरू नहीं हुआ है। गाजीपुर के  
टेलीफोन एक्सचेंज का भवन बनाए जाने का  
कार्य भी शुरू नहीं हुआ है। स्टाफ के लिए  
क्वार्टर्स भी अभी तक नहीं बनाए गए हैं।

गाजीपुर में स्वयं डायलिंग की व्यवस्था  
की जानी चाहिए तथा वाराणसी, लखनऊ,  
मऊ, गोरखपुर आदि नगरों तक एस० टी०